THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION
(Please send this form with enclosures to the Registrars to the Offer at its address given overleaf)

FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT

OFFER SCHEDULE	
OPENS ON	Saturday, December 4, 2004
CLOSES ON	Thursday, December 23, 2004

From :

Name : **Status : Resident / Non-resident**

Full Address :

Tel No.: ______________ Fax No.: ______________ e-mail :______________

To,

Integrated Enterprises (India) Ltd.
2nd Floor, "Kences Towers", No.1, Ramakrishna Street, North Usman Road, T Nagar, Chennai 600 017.

Dear Sir,

Re: Open Offer to acquire upto 1,008,000 fully paid-up equity shares of Rs. 10/- each of REVL at price of Rs. 410/- per Share

I/We refer to the Letter of Offer dated November 26, 2004 constituting an offer to acquire the shares held by me/us in REVL. Capitalised terms used but not defined herein have the meaning ascribed to them in the Letter of Offer.

I/We, the undersigned, have read the Letter of Offer and understood its contents including the terms and conditions mentioned therein.

For Shares held in physical form

I/We hold Shares in the physical form, accept the Offer and enclose the original share certificate(s) and duly signed transfer deed(s) in respect of my/our Shares as detailed below:

Sr. No.	Ledger Folio No.	Certificate Nos.	Distinctive Nos.	No. of Equity Shares
Total Number of Equity Shares				

I wish to receive shares of RML in physical/dematerialised form. (Please indicate appropriately whether shares should sent in physical or dematerialised form)

If shares are to be sent in dematerialised from please provide the following details:

DP Name	DP ID	Client ID	Name of the Beneficiary

(In case of insufficient space, please use additional sheet and authenticate the same)

I/We confirm that the Offer is hereby accepted by me/us and that the equity shares which are being tendered herewith by me/us under this Offer are free from liens, charges and encumbrances of any kind whatsoever.

I/We note and understand that the original share certificate(s) and valid share transfer deed will be held in trust by the Registrars to the Offer until the time the Acquirers make payment of the Offer Price as mentioned in the Letter of Offer.

I/We also note and understand that the Acquirers will pay the consideration only after documents are found valid and approved by the Acquirers.

For Shares held in dematerialised form

I/We hold Shares in dematerialised form, accept the Offer and enclose a photocopy of the delivery instructions duly acknowledged by the DP in respect of my/our equity shares as detailed below:

DP Name	DP ID	Client ID	Name of Beneficiary	No. of Shares

I/We have done an off market transaction for crediting the equity shares to the "Integrated Enterprises (India) Ltd. Escrow A/c – REVL Open Offer"." whose particulars are:

DP Name : Integrated Enterprises (India) Ltd.	DP ID: IN301313	Beneficiary ID: 20790156

I/We note and understand that the equity shares would remain in the said account i.e. "Integrated Enterprises (India) Ltd. Escrow A/c – REVL Open Offer"" until the Acquirers make payment of the Offer Price as mentioned in the Letter of Offer.

If my/our Shares are held in a beneficiary account with CDSL, I/we enclose a copy of the 'Inter Depository Instruction' for the transfer of my/our Shares to the Depository Escrow Account.

P.T.O.

TEAR ALONG THIS LINE

Acknowledgement Receipt for the Acquirers

Integrated Enterprises (India) Ltd.
2nd Floor, "Kences Towers" No.1 Ramakrishna Street, North usman Road, T Nagar, Chennai 600 017
Phone : (044) 28140801 / 28140802; **Fax :** 28143378

Received from Mr/Ms. ______________ Form of Acceptance cum Acknowledgement for REVL Offer as per details below :-

Folio No. ________ Number of Certificates enclosed ________ Certificate No. ________ Total No. of Equity Shares enclosed ________

Copy of Delivery Instruction to DP ______________

(Delete whichever is not applicable)

Stamp of collection centre, Signature of Official, & Date of Receipt

TEAR ALONG THIS LINE

I/We authorise the Acquirer:

1. To acquire the equity shares so tendered by me/us in acceptance of the Offer in terms of and subject to the Letter of Offer.
2. To the extent that the equity shares tendered by me/us are not acquired (in terms of and subject to the Letter of Offer), to return to me/us share certificate(s) and in the case of dematerialised equity shares to credit such equity shares to my/our depository account, in each case at my/our sole risk and specifying the reasons thereof.
3. If the Shares so tendered are withdrawn by me/us (in terms of and subject to the Letter of Offer), to return to me/us share certificate(s) and in the case of dematerialised Shares to credit such Shares to my/our depository account, in each case at my/our sole risk.

I/We authorise the Acquirers or the Manager to the Offer or the Registrar to the Offer to send by registered post the crossed account payee cheque/demand draft/pay order as purchase consideration to the sole/first holder at the address mentioned below:

Yours faithfully

Signed and delivered

	1st Shareholder	2nd Shareholder	3rd Shareholder
Full Name			
PAN/GIR No. allotted under the Income Tax Act 1961			
Signature			

Note: In case of joint holdings, all shareholders must sign. A body corporate must affix its company stamp.

Place: Date:

In order to avoid fraudulent encashment of cheque/demand draft/pay order in transit, the applicants are requested to provide details of bank account of the sole/first shareholder and the crossed account payee cheque/demand draft/pay order will be drawn accordingly.

Name of the Bank	Branch Address	Type of Account	Account Number

Details of Collection Centres:

Collection Centres	Address	Mode of Delivery	Phone Fax Nos.	Contact Person/ Email id
Chennai	Integrated Enterprises (India) Ltd. 2nd Floor, "Kences Towers" No.1 Ramakrishna Street, North Usman Road, T Nagar, Chennai 600 017	Regd Post/ Hand Delivery	Phone : (044) 28140801/ 28140802 Fax : 28143378	**Suresh Babu K** **sureshbabu@iepindia.com**
Bangalore	30 & 31-1, Ramana Residency, 4th Cross, Bangalore –560 003	Hand Delivery	Phone : (080) 23561425 Fax 23561071	**K S Krishna** **sureshbabu@iepindia.com**
Cochin	Seema Building, Near Abad Metro, 41/427,Rajaji Road, Ernakulam - 682035	Hand Delivery	Phone : (0484) 2371494 Fax : 2384735	**Shaji Joseph V** **sureshbabu@iepindia.com**
Mumbai	59, Sonawala Building, Gr.Floor, Bombay Samachar Marg, Fort, Mumbai 400 023.	Hand Delivery	Phone : (022) 22662825 Fax : 22664503	**Mariya Kruz Rajan** **sureshbabu@iepindia.com**
Ahmedabad	21, "NIRMAN", Gr.Flr, Bhd. Navrangpura Bus Stop, Navrangpura, Ahmedabad –380 009	Hand Delivery	Phone : (079) 26443289 Fax : 26568122	**G R Balaji** **sureshbabu@iepindia.com**
Hyderabad	1-2-64/1/A, Ground Floor, Vikram Chambers, Parklane, Secunderabad –500 003.	Hand Delivery	Phone : (040) 27845805	**Subramaniyam** **sureshbabu@iepindia.com**
Kolkata	Trikut, Flat No.1-B, 4C Lansdowne Place, Opp Road of Ramakrishna Mission Hospital, Kolkata 700029	Hand Delivery	Phone : (033) 24746400 Fax : 24767131	**R Manohar** **sureshbabu@iepindia.com**
New Delhi	18/5, Arya Samaj Road, Amar Chambers (II Floor) W.E.A.Karol Bagh, New Delhi –110005	Hand Delivery	Phone : (011) 25716824 Fax : 25720559	**G Sudarshan** **sureshbabu@iepindia.com**

TEAR ALONG THIS LINE

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All future correspondence if any should be addressed to Registrar to the Offer at the following address:

Integrated Enterprises (India) Ltd.

2nd Floor, "Kences Towers" No.1 Ramakrishna Street, North Usman Road, T Nagar, Chennai 600 017

Phone : (044) 28140801 / 28140802; **Fax :** 28143378

Contact Person : Suresh Babu K **e-mail :** sureshbabu@iepindia.com